

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.8/TT/2018**

Subject : Determination of Transmission Tariff from DOCO to 31.3.2019 for Asset-1 of Manipur, Asset-2: of Mizoram, Asset-3: of Arunachal Pradesh and Asset-4: of Nagaland for the period 2014-19 block.

Date of Hearing : 20.9.2018

Coram : Shri P.K. Pujari, Chairperson  
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Ltd. (PGCIL)

Respondents : Assam Electricity Grid Corporation Ltd. and 6 others

Parties present : Shri S.K. Venkatesan, PGCIL  
Shri S.S. Raju, PGCIL  
Shri B. Dash, PGCIL

**Record of Proceedings**

The representative of the petitioner submitted that the instant assets were scheduled to be put into commercial operation on 5.5.2016. Assets I, II, III and IV were put into commercial operation on 9.11.2016, 10.4.2017, 31.3.2018 and 31.3.2018 respectively and there is a time over-run in case of all the four assets. He submitted that all the information sought vide ROP dated 7.3.2018 have been submitted and requested to allow the tariff as prayed in the petition.

2. The Commission reserved the order in the petition.

**By order of the Commission**

sd/-  
**(T. Rout)**  
**Chief (Legal)**